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II. Public Provident Fund (Amendment) Scheme, 1986

m. Notications of the Ministry of Finance (Department of Revenne) and related papers

SHRI B. K. GADHVI: Sir I also beg to lay on the Table—

- I. A copy (in English and Hindi) of the Delhi Administration Notification No. F. 4 38/83, Fin.(G), dated the 15th May, 1986, publishing the Delhi Sales Tax (Fourth Amendment) Rules, 1986, under section 72 of the Delhi Sales Act, 1975. [Placed in Library. See No. LT-2739/8]
- H. A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification G.S.R. No. 895(E), dated the 23rd June, 1986, publishing the Public Provident Fund (Amendment) Scheme, 1986 under Section 12 of the Public Provident Fund Act, 1568. [Placed in library. See No. LT-2746/85J.
- HI. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue) together with Explanatory Memoranda thereon:—
 - (i) G.S.R. No. 744(E), dated *e 13th May, 1986, making certain amendment to Notification No. 139/78-Central Excise dated the 4th July, 1978.
 - (ii) G.S.R. No. 760(E), dated the 14th May, 1986, exempting tea bags facing under sub-heading No. 0902. 13 of the Schedule to the Central Excise Tariff Act 1985 (5 of 1986). from the whole of the duty of excise leviable thereon.
 - (in) G.S.R. No. 771(E), dated the 16th May, 1986, exempting compressed air falling within chapter 28 or 38 of the Schedule to the Central Excise Tariff Act, 1985 (5 of 1986), from the whole of the duty of excise leviable thereon.

(iv) G.S.R. No. 772(E), dated the 16th May, 1986, making certain amendment to Notification No. 63/82-Central Excise, dated the 28th February, 1982.

on the Table

- (v) G.S.R. No. 773(E), dated the 16th May. 1986, exempting gummed or adhesive paper in rolls, falling under sub-heading No. 4817, 10 of the Schedule to the Central Excise Tariff Act, 1985 (5 of 1986), from so much of the duty of excise leviable thereon which is specified in the said Schedule as is in excess of the amount calculated at the rate of 15 per cent ad valorem
- (vi) G.S.R. No. 774(E), dated the 16th May, 1986, making certain amendment to Notification No. 44/86-Central Excise dated the 10th February, 1986.
- (vii) G.S.R. No. 842(E), dated llth June, 1986, exempting clay the llth June. 1986, exempting clay bricks manufactured in mechanised brick plants (other than fire clay bricks) and falling within chapter 69 of the Schedule to the Central Excise Tariff Act, 1985 (5 of 1986), from the whole of the duty of excise leviable thereon
- (viii) G.S.R. No. 919(E), dated the 27th June, 1986, making certain amendment to Notification No. 75/84, Central Excise dated the 1st March. 1984. [Placed in Library. See No. LT-2743/86 for (i) to (viii)].

Commissions of Inquiry (Amendment) ordinance, 1986

THE MINISTER OF STATE JN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SITARAM KESRI): Sir, I beg t_0 hy on the Table under sub-clause (a) of clause (2) of article 123 of the Constitution, a copy (in English and Hindi) of the Commissions of Inquiry (Amendment) Ordinance, 1986 (No. 6 of 1986). [Placed in Library. See No. LT-2736/86].